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## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.144/98 in OA No.2277/1995

New Delhi, this 29th day of July. 1998

Hon'ble Shri T.N. Bhat, Member(J) Hon'ble Shri S.P.Biswas. Member(A)

- Sh. Amar Nath.
   S/o Sh. Ram Chand,
   Sr. Drawing Teacher,
   Govt. Model Senior Sec. School Vivek Vihar, Delhi.
- Sh. M.P. Sharma.
   S/o Pt. Jagdish Pershad.
   Sr. Drawing Teacher.
   Govt. Boys Sr. Secondary
   School. 'G' Block.
   Kalkaji, New Delhi.
- 3. Sh. D.B. Seth.
  S/o Dr. N.S. Saxena,
  Sr. Drawing Teacher,
  Govt. Boys Sr. Secondary
  School. G.T. Road,
  Shahdara, Delhi-32.
  (through Sh. M.P. Raju, advocate)

Applicants

versus

- Lt. Governor of Delhi(Rajniwas),
   N.C.T. of Delhi,
   16-Rajpur Road. Delhi.
- Director Education.
   Old Secretariat,
   NCT of Delhi.

Respondents

ORDER(in circulation)
Hon'ble Shri S.P. Biswas

The applicant is seeking review of the judgement dated 2.6.98 in OA No.2277/95 which was disposed of with a common order alongwith three others OAs viz. 2423/96, 2599/96 and 2180/97. In the case of OA No.2277/95, it was held by us that:

"We make it clear that we have not passed any order in respect of three applicants in CA 2277/95 as following this Tribunal's intervention, they have already received an order dated 3.11.95. This was arising out of this Tribunal's decision in OA 401/90 decied on 11.11.94. The present OA has been filed to get the order of 11.11.94 modified. An CA challenging the orders of the Hon'ble Tribunal is not maintainable".

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- At the outset, it is made clear that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47. Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) em error apparent on the face of the record or (3) any other analogous ground. these ingredients None of are available in the present RA. The grounds advanced by the review applicant have already been carefully considered by us at the time of hearing and therefore there is no fresh ground now that would warrant us to review our judgement.
- 3. In the circumstances, the RA is rejected being devoid of merits.

(S.P. Biswas)
Member(A)

(T+N. Bhat) Member(J)

/gtv/